

ITEM NO.24 Court 4 (Video Conferencing) SECTION X

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

MISCELLANEOUS APPLICATION NO(S).1857/2020

IN

WRIT PETITION (C) NO. 597/2020

SATISH CHINDHUJI SHAMBHARKAR & ORS. Petitioner(s)

VERSUS

UNION OF INDIA & ORS. Respondent(s)

(FOR ADMISSION )

By Courts Motion

Date : 20-11-2020 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR  
HON'BLE MR. JUSTICE B.R. GAVAI

For Petitioner(s) Ms. Menaka Guruswamy, Sr. Adv.  
Mr. Prashant R. Dahat, Adv.  
Ms. Manju Jetley, AOR

For Respondent(s) Mr. Tushar Mehta, SG  
Mr. B.V. Balaram Das, AOR  
Mr. Rajat Nair, Adv.  
Mr. Kanu Aggrawal, Adv

UPON hearing the counsel the Court made the following  
O R D E R

The petitioners have explained the circumstances in which amount of Rs.1,00,000/- (Rupees one lakh only) came to be deposited despite the order dated 20<sup>th</sup> July, 2020, by way of affidavit dated 19.11.2020.

Learned senior counsel appearing for the writ petitioners has urged that the petitioners

come from very humble background and have realized their mistake. They were ill advised to pursue the proceedings.

Learned senior counsel has beseeched this Court to show indulgence and compassion to the petitioners who have already deposited the amount of Rs.1,00,000/- (Rupees one lakh only).

We accept this request made by the petitioners on condition that they should not indulge in such misadventure in future.

The delay in depositing the amount of Rs.1,00,000/- (rupees one lakh only) is condoned and that amount be treated as full and final costs paid by the petitioners in terms of order dated 20<sup>th</sup> July, 2020.

Miscellaneous application is disposed of in the above terms.

Papers be consigned to record.

(NEETU KHAJURIA)  
COURT MASTER

(VIDYA NEGI)  
COURT MASTER